

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.116 OF 2004

IN

ORIGINAL APPLICATION NO. 825 OF 2003

ALLAHABAD, THIS THE 02nd DAY OF DECEMBER, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)
HON'BLE MRS. ROLI SRIVASTAVA, MEMBER(A)

Ajay Kumar son of Late Shri Hardev Singh
resident of Village- Milak Bhartal,
P.O. Singhpur Sani, (Sambhal)
District-Moradabad.

.....Applicant

(By Advocate : Shri S.B. Singh -Absent)

V E R S U S

Shri Sanjay Singh, Senior Superintendent of
Post offices, Moradabad Division, Moradabad.

....Respondents

(By Advocate : Shri R. Sharma)

O R D E R

By Hon'ble Mrs. Meera Chhibber, J.M.

This contempt petition was filed alleging
dis-obedience of the order dated 19.08.2003 whereby
respondents were directed to decide the representation
of the applicant dated 06.05.2003 within a period of
3 months from the date of receipt of a copy of this
order.

2. Today counsel for the respondents filed his
affidavit stating therein that representation dated
06.05.2003 has been decided vide order dated 24.11.2004



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(Annexure CA-I). Copy of this affidavit has already been served on the counsel for the applicant. We are, therefore, satisfied that the directions given by this Tribunal have been complied with, therefore, this Contempt Petition is dismissed. Notices issued to the respondents are discharged. However, liberty is given to the applicant to challenge the orders in case he is still aggrieved by the orders passed by the respondents.



Member (A)



Member (J)

shukla/-